

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 1966 of 2015

Rajesh Kumar..... **Petitioner(s)**

Versus

State of Jharkhand & Anr..... **Opp. Party(s)**

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Coram: The Hon'ble Mr. Justice Ananda Sen  
Through:-Video Conferencing

For the petitioner : Mr. N.P.Choudhary, Advocate.

For the State : Ms. Snehlika Bhagat, A.P.P.

For O.P. No. 2 : Mr. A.K.Sah, Advocate

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12/09.07.2020 Parties are directed to file joint compromise petition if they have resolved their dispute.

List this case in usual course after the Court starts normal functioning, post COVID-19.

In the meantime, interim order dated 22.06.2016, shall continue.

Let the name of Ms. Snehlika Bhagat, learned counsel be appeared in the daily cause list on behalf of the State.

(Ananda Sen, J)